

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.15
C.A. No.17 of 2021 in
C.P. No.04/BB/2021

IN THE MATTER OF:

M/s. Mantri Developers Pvt. Ltd. & Anr. ... Petitioner
Vs.
M/s. Tarun Relators Pvt. Ltd. & others ... Respondent

Order under Section 241(1) of Companies Act, 2013

Order delivered on 18.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Applicant in CA. 17/2021 : None

ORDER

C.A. No.17 of 2021:

1. None appeared for the Applicant.
2. It is noticed that on 22.02.2024, there was no representation for the Applicant.
3. Therefore, **C.A. No.17 of 2021 is dismissed for default for non-prosecution.**

C.P. No.04/BB/2021:

1. None appeared for the Petitioner.
2. List the matter under the caption '**For Dismissal**' on **06.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma